

Name of the Corporate Debtor: JBM SHELTERS PRIVATE LIMITED (IN LIQUIDATION) (CIN : U45200TN2006PTC060909)  
 Date of Commencement of CIRP: 07th September 2021; Date of Commencement of Liquidation: 12th September 2023

LIST OF STAKEHOLDERS AS ON 11TH NOVEMBER 2023

Filing under clause (d) of sub-regulation (5) of regulation 31 the IBB (Liquidation Process) Regulations, 2016

Annexure-2 - List of Unsecured financial creditors belonging to any class of creditors

Sl No	Name of the Creditor	Details of Claim Received		Details of Claim Admitted						Amount In Rs.				
		Date of Receipt	Amount claimed	Amount of Claim admitted	Nature of Claim	Amount Covered by Security Interest	Amount Covered by guarantee	Whether Related Party ?	% of Voting Share in SCC	Amount of Contingent Claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
1	S. Vinod Kumar	06-10-2023	65,26,570	31,37,534	Home Buyer	-	-	No	0.171%	-	-	33,89,036	-	-
2	Sathya Thangaraj	10-10-2023	53,38,954	37,49,375	Home Buyer	-	-	No	0.204%	-	-	15,89,579	-	-
	<b>TOTAL</b>		<b>1,18,65,524</b>	<b>68,86,909</b>					<b>0.375%</b>			<b>49,78,615</b>		

For JBM SHELTERS PRIVATE LIMITED

*S. Venkataraman*  
 S. VENKATARAMAN  
 Liquidator



Regn. No. IBBBI/PA-002/IP-N01068/2020-21/13433

Name of the Corporate Debtor: JBM SHELTERS PRIVATE LIMITED (H) LIQUIDATOR (CIN: 148E2007020667060909)  
 Date of Commencement of CIRP: 07th September 2021; Date of Commencement of Liquidation: 12th September 2023

LIST OF STAKEHOLDERS AS ON 11TH NOVEMBER 2023

Filing under clause (d) of sub-regulation (5) of regulation 31, the IBI (Liquidation Process) Regulations, 2016

Annexure 4 - List of Unsecured financial creditors (other than financial creditors belonging to any class of creditors)

Sl No	Name of the Creditor	Details of Claim Received			Details of Claim Admitted							Amount in Rs.		
		Date of Receipt	Amount claimed	Amount of Claim admitted	Nature of Claim	Amount Covered by Security Interest	Amount Covered by guarantee	Whether Related Party?	% of Voting Share in SCC	Amount of Contingent Claim	Amount of any initial dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
1	LICHL Trustee Pvt Ltd	10-10-2023	1,75,18,18,120	1,75,08,70,000	Corporate Guaranter	-	1,75,08,70,000	No	95.380%	-	-	9,08,220	-	Note 1
2	Magnum Invest	11-10-2023	1,10,22,506	1,10,22,506	Loan	-	-	No	0.600%	-	-	-	-	Note 1
3	Sri Investment And Finance Private Limited	12-10-2023	1,59,05,284	1,59,05,284	Loan	-	-	No	0.866%	-	-	-	-	Note 1
4	Sri Sarnal Kohari	06-10-2023	93,29,586	65,94,799	Unsecured loan	-	-	No	0.365%	-	-	26,34,887	-	-
5	Sarithosh Bai	06-10-2023	38,01,868	38,01,868	Unsecured loan	-	-	No	0.207%	-	-	-	-	-
6	Kanchan Bai	06-10-2023	45,25,750	39,38,900	Unsecured loan	-	-	No	0.215%	-	-	5,86,850	-	Note 5
7	JBI-Home Finance Ltd	09-10-2023	43,37,422	41,99,076	Term Loan	-	-	No	0.240%	-	-	1,38,347	-	Note 5
8	Rekha Bina	11-10-2023	13,13,232	-	Unsecured loan	-	-	-	0.000%	-	-	13,13,232	-	-
9	Rajna Shethers	11-10-2023	29,72,927	-	Unsecured loan	-	-	-	0.000%	-	-	29,72,927	-	-
10	M. Bhanaji And Co.	11-10-2023	72,84,371	-	Unsecured loan	-	-	-	0.000%	-	-	72,84,371	-	-
11	Harchi Mariche	12-10-2023	14,51,788	-	Unsecured loan	-	-	Yes	0.000%	-	-	14,51,788	-	-
12	Miyank Jain	12-10-2023	18,50,655	-	Unsecured loan	-	-	-	0.000%	-	-	18,50,655	-	-
13	Mianu Ascha	12-10-2023	8,74,354	-	Unsecured loan	-	-	-	0.000%	-	-	8,74,354	-	-
14	Raksha	12-10-2023	28,68,004	-	Unsecured loan	-	-	Yes	0.000%	-	-	28,68,004	-	-
15	Lokesh Gaurao Sethia	12-10-2023	21,02,464	-	Unsecured loan	-	-	-	0.000%	-	-	21,02,464	-	-
16	Lokesh Gaurao Sethia	12-10-2023	3,98,925	-	Unsecured loan	-	-	-	0.000%	-	-	3,98,925	-	-
17	Gurankumar Parasomal Jain Sethia	12-10-2023	58,46,926	-	Unsecured loan	-	-	-	0.000%	-	-	58,46,926	-	-
18	Ashokumar Parasomal Jain Sethia	12-10-2023	2,85,057	-	Unsecured loan	-	-	-	0.000%	-	-	2,85,057	-	-
19	Nidhi Lalokumar Sethia	12-10-2023	14,76,830	-	Unsecured loan	-	-	-	0.000%	-	-	14,76,830	-	-
20	Shobha Ganikumar Jain Sethia	12-10-2023	9,40,174	-	Unsecured loan	-	-	-	0.000%	-	-	9,40,174	-	-
21	Mithalal Galia	12-10-2023	1,41,70,836	-	Unsecured loan	-	-	-	0.000%	-	-	1,41,70,836	-	-
22	C Venkatasubramanyam	CIRP Claim	27,11,865	-	Unsecured loan	-	-	-	0.000%	-	-	27,11,865	-	Note 2
23	Prema Devi	CIRP Claim	41,93,349	-	Unsecured loan	-	-	-	0.000%	-	-	41,93,349	-	Note 2
24	Srujini Jain	CIRP Claim	11,00,000	-	Unsecured loan	-	-	-	0.000%	-	-	11,00,000	-	Note 2
25	Juhi Jain	CIRP Claim	11,71,281	-	Unsecured loan	-	-	-	0.000%	-	-	11,71,281	-	Note 2
26	Chamlink & Wrenneting Industries	CIRP Claim	53,91,000	-	Unsecured loan	-	-	-	0.000%	-	-	53,91,000	-	Note 2
27	Chamlink & Wrenneting Industries	CIRP Claim	8,50,000	-	Unsecured loan	-	-	Yes	0.000%	-	-	8,50,000	-	Note 2
28	B Kamlesh Kumar Huff	CIRP Claim	1,50,000	-	Unsecured loan	-	-	Yes	0.000%	-	-	1,50,000	-	Note 2
29	B Nirmal Kumar Huff	CIRP Claim	1,50,000	-	Unsecured loan	-	-	Yes	0.000%	-	-	1,50,000	-	Note 2
30	A Anika	CIRP Claim	1,50,000	-	Unsecured loan	-	-	Yes	0.000%	-	-	1,50,000	-	Note 2
31	B Anand Kumar Huff	CIRP Claim	16,43,934	-	Unsecured loan	-	-	Yes	0.000%	-	-	16,43,934	-	Note 2
32	Vinodkumar Parasomal Jain	CIRP Claim	1,50,000	-	Unsecured loan	-	-	Yes	0.000%	-	-	1,50,000	-	Note 2
33	Vinodkumar Parasomal Jainsethia	CIRP Claim	30,52,797	-	Unsecured loan	-	-	Yes	0.000%	-	-	30,52,797	-	Note 2
34	Sethia Bhavesh Vinod	CIRP Claim	45,82,808	-	Unsecured loan	-	-	-	0.000%	-	-	45,82,808	-	Note 2
35	Parasomal Sumermal Jainsethia	CIRP Claim	80,28,614	-	Unsecured loan	-	-	-	0.000%	-	-	80,28,614	-	Note 2
36	Vogitha	CIRP Claim	9,28,007	-	Unsecured loan	-	-	-	0.000%	-	-	9,28,007	-	Note 2
37	Vinod Kumar Jain	16-10-2023	21,08,023	-	Unsecured loan	-	-	-	0.000%	-	-	21,08,023	-	Note 4
	<b>TOTAL</b>		<b>1,88,16,72,911</b>	<b>1,79,63,82,433</b>			<b>1,75,08,20,000</b>		<b>97.868%</b>			<b>8,52,90,478</b>		

Notes:

- Liquidator determines these claim as "Unsecured Financial Debt" as the claimants could not prove their security interest as specified under Regulation 21 of IBI (Liquidation Process) Regulations, 2016.
- The Liquidator reviewed the claim forms received from the Resolution Professional which were submitted during the CIRP period. These claims are not liquored in the list of creditors filed by the RP with the Insolvency and Bankruptcy Board of India (IBBI) and these claimants have not submitted their claims during the liquidation process as well. The Liquidator has sent emails to all these claimants advising them to submit the necessary documents to substantiate their claim. The Liquidator then adjudicated these claims based on the documents submitted by them and also based on the available documents submitted during CIRP. Further, as the Resolution Professional has not shared the date of receipt of claim forms, the Liquidator was unable to capture the date of receipt of the same in the relevant column.
- The Liquidator had adjudicated few of the claimants who have submitted their claim as financial creditor either during CIRP process and/or liquidation process as "Other Creditor" based on the documents submitted and the same was updated in Annexure 9.
- The Liquidator had rejected their claims due to delay in submission of claims after the due date of submission of claims.

5. The Liquidator determined the claim of IBE Home Finance Limited as "Financial Creditor", secured to the extent of Rs. 1,70,91,041/- [Rs. 1,34,36,090/- & Rs. 36,54,951/-] and unsecured to the extent of Rs. 41,99,076/-. Secured admitted portion relates to two loan accounts 707228 and 740514. Unsecured admitted portion relates to loan account 941242. The secured portion of admitted amount reflects in Annexure 4. The Liquidator has captured the security interest and the same was taken into account by the Liquidator for the admitted secured portion.

6. The Liquidator has sent emails to all the Other Stakeholders and Unsecured Financial Creditor claimants seeking their confirmation relating to their relationship with the Corporate Debtor. For which, few of the claimants have responded with their status of relationship with the Corporate Debtor. The Liquidator has updated the same as "Yes" or "No" in Annexure 4 and 5 based on their response. Further, the Liquidator has identified a few of the related parties from the audited financial statement of the Corporate Debtor and updated the status accordingly, irrespective of the responses received from the claimant. In case of no responses and the non-availability of the disclosures in the audited financial statements, the Liquidator is unable to comment on their relationship status with the Corporate Debtor and hence has not assigned any voting rights for those claimants in the SCC, pending ascertaining their relationship with the corporate debtor.

For JBM SHELTERS PRIVATE LIMITED



S. VENKATARAMAN  
Liquidator